

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting due for 24.12.2009 but actually held on 07.01.2010**

The Meeting No. 39/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 24.12.2009 but actually held on 07.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

**(TEXTILES AND LEATHER ITEMS)**

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**MEETING NUMBER** : 39/84-ALC3/2009 **MEETING DATE** : 24.12.2009

**Online agenda cases**

<b>Case No.:1/26/84-ALC3/2009</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Approved</b>
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HQ File :01/84/050/00107/AM10/	RLA File :05/24/040/00303/AM10/	Lic.No/Date:0510249142 11.09.2009	
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Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/60/2009-10/Hosy dated 06.01.2010 as detailed below : -

Export item	Import item	Quantity allowed.
Infant Dress made from 100% polyester yarn dyed woven fabric, GSM-106+/-10% with 100% polyester knitted fabric, GSM-43+/-10% (Style No. 681977)	100% polyester yarn dyed woven fabric, GSM-106+/-10%	1.62 Sq. Metrs/Pc
	100% polyester knitted fabric, GSM-43+/-10%	0.94 Sq. Metrs/Pc

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:6/34/84-ALC3/2009</b>	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00161/AM10/	RLA File :06/24/040/00024/AM10/	Lic.No/Date:0610016304 16.09.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 31 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 32 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 15 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

3	<b>Case No.:11/27/84-ALC3/2009</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00132/AM10/	RLA File :05/24/040/00319/AM10/	Lic.No/Date:0510249961 24.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.			

4	<b>Case No.:16/27/84-ALC3/2009</b>	Party Name:GAURA V INTERNATIONAL	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00137/AM10/	RLA File :05/23/040/00054/AM10/	Lic.No/Date:0510249998 25.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.			

5	<b>Case No.:17/27/84-ALC3/2009</b>	Party Name:GAURA V INTERNATIONAL	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00138/AM10/	RLA File :05/23/040/00061/AM10/	Lic.No/Date:0510250001 25.09.2009	
	Decision: The Committee considered the case as per agenda and observed that this case has already been considered and approved by NC in its meeting held on 05.11.2009. Hence, it was decided to withdraw this case from agenda.			

6	Case No.:3/34/84-ALC3/2009	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Rejected
	HQ File :01/84/050/00158/AM10/	RLA File :32/24/040/00034/AM10/	Lic.No/Date:3210041587 27.10.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/justification for seeking higher Qty., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:9/34/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: Approved
HQ File :01/84/050/00164/AM10/	RLA File :05/24/040/00342/AM10/	Lic.No/Date:0510252124 10.11.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -			
Export item	Import item	Quantity allowed.	
Ladies vest made of 55% linen 45% cotton dyed fabric, GSM-140+/-10% (Style No. 1342)	55% linen 45% cotton dyed fabric, GSM-140+/-10%	7150 Sq. Metrs.	
Ladies Top made of 100% polyester printed fabric, GSM-55+/-10% (Style No. 00251141)	100% polyester printed fabric, GSM-55+/-10%	67747 Sq. Metrs.	
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:1/35/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: <b>Approved</b>
HQ File :01/84/050/00169/AM10/	RLA File :05/24/040/00359/AM10/	Lic.No/Date:0510252434 12.11.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -			
Export item	Import item	Quantity allowed.	
¾ Sleeve Ladies Jacket made of 100% cotton yarn dyed woven fabric, GSM-165+/-10% (Style-C4192)	100% cotton yarn dyed woven fabric, GSM-165+/-10%	8217 Sq. Metrs.	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:2/35/84-ALC3/2009	Party Name:RICHA & CO	Meet No/Date:39/84-ALC3/2009 24.12.2009	Status: <b>Deferred</b>
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9	HQ File :01/84/050/00170/AM10/	RLA File :05/24/040/00355/AM10/	Lic.No/Date:0510252436 12.11.2009	Def Date: 04.02.2010
	Decision: The Committee considered the case as per agenda and observed that CAD submitted by the firm is not legible, in absence of which, it is not possible to compute the requirement of inputs. Hence, it was decided to call for the clear and legible copy of CAD from applicant firm to reconsider this case and defer the case for re-listing on 04.02.2010.			

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<b>Case No.:3/35/84-ALC3/2009</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00171/AM10/	RLA File :05/23/040/00096/AM10/	Lic.No/Date:0510252524 12.11.2009	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below : -			
S. No	Export item	Import item	Quantity allowed.
1	Ladies Caftan made of 75% cotton 25% polyester lace bleached woven	75% cotton 25% polyester lace bleached woven	9860 Sq. Metrs.

	fabric, GSM-120+/-10% (Style No. 702749)	fabric, GSM-120+/-10%	
2	Ladies Caftan made of 75% cotton 25% polyester lace dyed woven fabric, GSM-120+/-10% (Style No. 702749)	75% cotton 25% polyester lace dyed woven fabric, GSM-120+/-10%	8590 Sq. Metrs.
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

11	<b>Case No.:4/35/84-ALC3/2009</b>	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Rejected</b>
	HQ File :01/84/050/00172/AM10/	RLA File :02/24/040/00155/AM10/	Lic.No/Date:0210133756 13.11.2009	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/justification for seeking higher Qty., in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:1/39/84-ALC3/2009</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:39/84-ALC3/2009 24.12.2009	<b>Status: Deferred</b>
	HQ File :01/84/050/00199/AM10/	RLA File :35/24/040/00029/AM10/	Lic.No/Date:3510028513	Defer

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with those case (s) of applicant firm wherein NC has decided to visit the unit of the firm. The case stands deferred for re-listing on 18.02.2010.

### Manually generated agenda cases

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Case No. 595	M/s Alpha Corporation, Ludhiana
NC39/10 dt. 24.12.2009	F.NO.1/84/162/146/AM09 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 3010060658 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Rajnish Behal, an authorized representative of the firm, who appeared for personal hearing alongwith relevant details in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting advised the applicant firm to submit the test report for yarn to show Qty. of oil in the yarn to compute the quantitative requirement of Oil in this case. Hence, it was decided to defer the case for re-listing on 04.02.2010.

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Case No. 596	M/s Evinix Accessories Ltd., Faridabad
NC39/10 dt. 24.12.2009	F.NO.1/84/162/942/AM01 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 051031660 dt. 07.02.2001 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought some extension of time for personal hearing. Hence, it was decided to give another personal hearing and defer the case for re-listing on 04.02.2010.



Case No. 597	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC39/10 dt. 24.12.2009	F.NO.1/84/162/717/AM09 -DES-V
Fixation of SION for Raw Cotton not carded or combed.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 14.01.2010.

Case No. 598	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC39/10 dt. 24.12.2009	F.NO.1/84/162/392/AM10 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0210129865 dt. 30.09.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 21.01.2010.

Case No. 599	Reference from Jt.DGFT, Kolkata
NC39/10 dt. 24.12.2009	F.NO.1/84/162/187/AM10 -DES-V
Regarding Policy Relaxation of General Note No. 14 of Textiles Product of DFIA licences issued to seven different firms.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from AEPC are still awaited. It was therefore decided to defer the case for re-listing on 21.01.2010.

Case No. 600	M/s JCT Ltd., Phagawara
NC39/10 dt. 24.12.2009	F.NO.1/84/162/380/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010057092 dt. 15.07.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 04.02.2010.

Case No. 601	M/s JCT Ltd., Phagawara
NC39/10 dt. 24.12.2009	F.NO.1/84/50/216/AM09 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010056679 dt. 13.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 04.02.2010.

Case No. 602	M/s Fashion Accessories, New Delhi
NC39/10 dt. 24.12.2009	F.NO.1/85/50/67/AM10 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510245786 dt. 14.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was therefore decided to defer the case for re-listing on 28.01.2010.

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